



2026:AHC:17960

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5227 of 2025

Abdul Maseet Kadari

.....Petitioner(s)

Versus

Anand Kumar And 10 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Raj Kumar Srivastava, Shiv Poojan
Counsel for Respondent(s)	:	Hari Narayan Singh

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel and perused the record.

2. The petitioner has invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India, inter alia, with the following prayer:-

"(A). Issue a writ, order or direction in the nature of mandamus directing to the Settlement Officer, Consolidation Auraiya to decide the stay application dated 26.09.2025 under Section 11 CH Act in appeal NO. 65 of 2024 (Abdul Maseet Ahmad Quadari Vs. Anand Kumar and others), which is pending in the court of Settlement Officer, Consolidation Auraiya, expeditiously within a stipulated period."

3. It is submitted that the stay application is pending consideration filed along with the appeal which is causing prejudice to the present petitioner.

4. Learned Standing Counsel has no objection in case a direction is issued for early disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to Settlement Officer Consolidation, before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of two months from the date of

receipt of a certified copy of this order.

6. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

7. With the aforesaid direction, present writ petition is **disposed of**.

January 22, 2026
Priyanka

(Dinesh Pathak,J.)